

COURT-I

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(APPELLATE JURISDICTION)**

**A. NO. 254 OF 2019 &
IA Nos. 809, 810, 811, 1170 & 1795 of 2019**

Dated: 27th September, 2019

**Present: Hon'ble Mrs. Justice Manjula Chellur, Chairperson
Hon'ble Mr. B.N. Talukdar, Technical Member (P&NG)**

In the matter of :

**Petronet MHB Ltd. ... Appellant(s)
Vs.
Petroleum & Natural Gas Regulatory Board & Ors. ... Respondent(s)**

Counsel for the Appellant(s) : Mr. P. Sinha
Mr. A.K.Mishra
Mr. R. Dutta

Counsel for the Respondent(s) : Mr. Ehras Zafar
Ms. T. Gupta for R-1
Mr. Ranjay Kumar Dubey
Ms. Priya Puri for R-2
Mr. Rajat Navet for R-3
Mr. Matrugupta Mishra
Ms. Pratiksha Chaturvedi for R-4
Ms. Reshmi Rea Shinha for R-5
Mr. P.K.Jain
Mr. Saurabh Jain for R-6

ORDER

IA No. 1795 of 2019

(Application for condonation of delay in filing reply)

For the reasons set out in the application, 56 days' delay in filing the reply is condoned and reply is taken on record.

The application is disposed of.

A. NO. 254 OF 2019 & IA Nos. 809, 810, 811 & 1170 of 2019

It is represented that pleadings are complete. List the matter for hearing on **01.11.2019.**

**(B.N. Talukdar)
Technical Member (P&NG)**
Kt/Bn

**(Justice Manjula Chellur)
Chairperson**